

The National Commission for Minority Educational Institutions Act, 2004¹

[Act 2 of 2005]

[6th January, 2005]

*An Act to constitute a National Commission for Minority Educational
Institutions and to provide for matters connected
therewith or incidental thereto*

Be it enacted by Parliament in the Fifty-fifth Year of the Republic of India as follows:—

Statement of Objects and Reasons.—In one of the sections of the National Common Minimum Programme, there is a provision to establish a Commission for Minority Educational Institutions (hereinafter referred to as the National Commission) that will provide direct affiliation for minority professional institutions to Central Universities. This long felt demand of the Minority Communities was also underscored in a series of meetings held by the Ministry of Human Resource Development with educationists, eminent citizens and community leaders associated with Minority education. Among the various issues raised by the representatives of the Minority communities was the difficulty faced by them in establishing and running their own educational institutions, despite the Constitutional guarantees accorded to them in this regard. The major problem was the issue of securing affiliation to a university of their choice. The territorial jurisdiction of the State Universities, and the concentration of minority populations in some specific areas invariably meant that the institutions could not avail the opportunity of affiliation with the universities of their choice.

2. Subsequently, in a meeting of the National Monitoring Committee for Minority Education held on August 27, 2004, similar views were voiced by many experts. Participants from the various minority communities affirmed the need to provide access to such affiliation in view of the often restrictive conditions imposed by the existing statutes of the Universities, relating to the affiliation of such institutions. They felt that these conditions affected the rights granted to them on account of their Minority status. The fact that there was no effective forum for appeal and quick redressal only aggravated the sense of deprivation of the minority communities.

3. In view of the commitment of the Government in the National Common Minimum Programme, the issue of setting up of a National Commission was a matter of utmost urgency. As the Parliament was not in session and in view of the considerable preparatory work that would be involved to make the National Commission's functioning effective and from the next academic session, recourse was taken to create the National Commission through promulgation of the National Commission for Minority Educational Institutions Ordinance, 2004 on 11th November, 2004.

4. The salient features of the aforesaid Ordinance are as follows:—

- (i) it enables the creation of a National Commission for Minority Educational Institutions;
- (ii) it creates the right of a minority educational institution to seek recognition as an affiliated college to a Scheduled University, notwithstanding anything contained in any other law for the time being in force;

1. Received the assent of the President on January 6, 2005 and published in the Gazette of India, Extra., Part II, Section 1, dated 7th January, 2005, pp. 1-7, No. 2.

- (iii) it allows for a forum of dispute resolution in the form of a Statutory Commission, regarding matters of affiliation between a minority educational institution and a Scheduled University and its decision shall be final and binding on the parties;
- (iv) the Commission shall have the powers of a civil court while trying a suit for the purpose of discharging its functions under it, which would provide the decisions of the Commission the legal sanction necessary for such purpose; and
- (v) it empowers the Central Government to amend the Schedule to add in, or omit from, any University.

5. The Bill seeks to replace the above Ordinance.

Statement of Objects and Reasons of Amending Act 18 of 2006.—The National Commission for Minority Educational Institutions Act, 2004 was enacted to constitute a Commission for Minority Educational Institutions. The functions of the said Commission were to advise the Central Government or any State Government on any question relating to the education of minorities that may be referred to it; to look into specific complaint regarding deprivation or violation of rights of minorities to establish and administer educational institutions of their choice; to decide on any dispute relating to affiliation to a Scheduled University; to report its findings to the Central Government for its implementation. The said Act also provides right of a Minority Educational Institution to seek affiliation to any of the six Scheduled Universities, namely—(i) University of Delhi, (ii) North-Eastern Hill University, (iii) Pondicherry University, (iv) Assam University, (v) Nagaland University and (vi) Mizoram University. The Commission was also given power to determine disputes regarding affiliation between Minority Educational Institutions and the Scheduled Universities.

2. Based on the experience of the functioning of the Commission, it was felt that by limiting the scope of affiliation only to said six Scheduled Universities, the applicability of the Act has been severely restricted. The Commission as well as the Government received several representations and suggestions for a more proactive role for the Commission in order to enable it to be an effective instrument in deciding on matters of deprivation or violation of the educational rights of the minorities guaranteed under Article 30 of the Constitution. The majority of the representation received by the Commission has drawn attention to the problems faced by minority communities in obtaining no objection certificate for establishing an educational institution and, for such eligible institution from obtaining the status of being a minority institution.

3. In keeping with the commitment of the Government in the National Common Minimum Programme regarding the setting up of the National Commission for Minority Educational Institutions, it is further proposed to empower the Commission to make its functioning more effective and purposive in meeting the aspirations of minority communities in regard to their educational rights under the Constitution, therefore the present Bill.

4. The salient features of the Bill are as follows:—

- (i) it provides for the right to establish a Minority Educational Institution and also provides that wherever no objection certificate for establishing a Minority Educational Institution is either not granted within a period of sixty days or where a decision in this regard is not communicated within such period, the Minority Educational Institution would proceed with the establishment of the institution as if the no objection certificate has been granted to it;
- (ii) it provides for the right of Minority Educational Institutions to seek affiliation to any University of their choice subject to the Acts, Statutes, Ordinances, Rules and Regulations of the concerned University;
- (iii) it is also proposed to give appellate jurisdiction to the Commission in the matters of refusal to grant no objection certificate for establishing a Minority Educational Institution;



- (iv) it enables the National Commission for Minority Educational Institutions to enquire into and investigate complaints regarding deprivation or violation of rights of minorities to establish and administer educational institutions of their choice and, also to decide on disputes relating to affiliation of Minority Educational Institutions to a University;
- (v) it also enables the Commission to decide on all questions relating to the status of any institution as a Minority Educational Institution;
- (vi) it empowers the Commission to cancel recognition as a Minority Educational Institution, where it is found by the Commission that the purpose or character on which a Minority Educational Institution status was granted and also in admitting students belonging to the minority community as per rules and prescribed percentage, has failed;
- (vii) it provides that every proceeding before the Commission shall be deemed to be a judicial proceeding and, the orders made by the Commission shall be executable by it as a decree of a civil court;
- (viii) it empowers the Commission to utilise the services of any officer of the Central Government or any State Government, with the concurrence of such Government, for the purpose of conducting investigation pertaining to complaints received by the Commission;
- (ix) it bars the jurisdiction of courts (except the Supreme Court and the High Courts) to entertain any suit, application or other proceedings in respect of orders made by the Commission;
- (x) in addition to the above certain minor and consequential amendments have also been proposed.

5. The Bill seeks to achieve the above objects.

Statement of Objects and Reasons of Amending Act 20 of 2010.—The National Commission for Minority Educational Institutions Act, 2004 (2 of 2005) has been enacted to constitute a National Commission for Minority Educational Institutions and to provide for matters connected therewith or incidental thereto. The functions entrusted to the National Commission for Minority Educational Institutions are,—

- (a) to advise the Central Government or any State Government on any question relating to the education of minorities that may be referred to it;
- (b) to enquire, suo motu, or on a petition presented to it by any Minority Educational Institution, or any person on its behalf into complaints regarding deprivation or violation of rights of minorities to establish and administer educational institutions of their choice and any dispute relating to affiliation to a University and report its finding to the appropriate Government for its implementation;
- (c) to intervene in any proceeding involving any deprivation or violation of the educational rights of the minorities before a court with the leave of such court;
- (d) to review the safeguards provided by or under the Constitution, or any law for the time being in force, for the protection of educational rights of the minorities and recommend measures for their effective implementation;
- (e) to specify measures to promote and preserve the minority status and character of institutions of their choice established by minorities;
- (f) to decide all questions relating to the status of any institution as a Minority Educational Institution and declare its status as such;
- (g) to make recommendations to the appropriate Government for the effective implementation of programmes and schemes relating to the Minority Educational Institutions; and
- (h) to do such other acts and things as may be necessary, incidental or conducive to the attainment of all or any of the objects of the Commission.



2. The Commission which has been in existence for four years, has faced certain practical difficulties in implementing some of the provisions of the aforesaid Act. The Government of India in the Ministry of Human Resource Development has also, from time to time, received several suggestions in regard to the aforesaid Act, from various cross-sections of the minorities, which were referred to the Commission. The Commission has considered views and suggestions expressed by various stakeholders and have recommended certain amendments to the aforesaid Act.

3. The National Commission for Minority Educational Institutions (Amendment) Bill, 2009 was passed by the Lok Sabha but lapsed due to dissolution of the 14th Lok Sabha. It is proposed to introduce the National Commission for Minority Educational Institutions (Amendment) Bill, 2009 on the lines of the earlier aforesaid Bill which lapsed.

4. Clause (g) of Section 2 of the National Commission for Minority Educational Institutions Act, 2004 defines the Minority Educational Institution which means a college or institution (other than a University) established or maintained by a person or group of persons from amongst the minorities. It is proposed to substitute the said definition by a new definition so as to omit the words "other than a University" and substitute the words "establish and administer" for the words "established or maintained". The proposed amendment is clarificatory in nature.

5. Sub-section (2) of Section 3 of the aforesaid Act provides that the National Commission for Minority Educational Institutions shall consist of a Chairperson and two members to be nominated by the Central Government. It is proposed to increase the number of the said two members to three.

6. Section 10 of the aforesaid Act confers right upon any person to establish a Minority Educational Institution subject to the provisions contained therein. Sub-section (1) of said Section 10 provides that any person who desires to establish a Minority Educational Institution may apply to the competent authority for the grant of no objection certificate for the said purpose. It is proposed to amend the said sub-section (1) so as to provide that the provisions of aforesaid sub-section (1) shall be subject to the provisions of any other law for the time being in force.

7. Section 12-B of the aforesaid Act confers power upon the National Commission for Minority Educational Institutions to decide on the minority status of an educational institution. Sub-section (4) of said Section 12-B provides that the Commission may, after giving the parties to the appeal an opportunity of being heard, and in consultation with the State Government, decide on the minority status of the educational institution and shall proceed to give such directions as it may deem fit and, all such directions shall be binding on the parties. It is proposed to do away with the requirement of consultation with the State Government for the purpose of deciding on the status of the Minority Educational Institution, as in certain cases the State Government or its agency may be party before the Commission.

8. The Bill seeks to achieve the above objectives.

CHAPTER I PRELIMINARY

1. Short title, extent and commencement.—(1) This Act may be called the National Commission for Minority Educational Institutions Act, 2004.

(2) It extends to the whole of India ²[* * *].

(3) It shall be deemed to have come into force on the 11th day of November, 2004.

2. The words "except the State of Jammu and Kashmir" omitted by Act 34 of 2019, Ss. 95, 96 & Sch. V (w.e.f. 31-10-2019).

2. Definitions.—In this Act, unless the context otherwise requires,—

- (a) “affiliation” together with its grammatical variations, includes, in relation to a college, recognition of such college by, association of such college with, and admission of such college to the privileges of, a ³[* * *] University;
- ⁴[(aa) “appropriate Government” means,—
- (i) in relation to an educational institution recognised for conducting its programmes of studies under any Act of Parliament, the Central Government; and
 - (ii) in relation to any other educational institution recognised for conducting its programmes of studies under any State Act, a State Government in whose jurisdiction such institution is established;]
- (b) ⁵[* * *]
- (c) “Commission” means the National Commission for Minority Educational Institutions constituted under Section 3;
- ⁶[(ca) “Competent authority” means the authority appointed by the appropriate Government to grant no objection certificate for the establishment of any educational institution of their choice by the minorities;]

CASE LAW ► Competent authority.—Section 2(ca) defines competent authority to be appointed by the appropriate Government to grant no-objection certificate for the establishment of any educational institution of the choice of the minority. It would be clear, therefore, that under the ordinance, an authority has been created which is designated as a competent authority which has to grant a no objection for the establishment of educational institution. No objection is for determination as to which institution is a minority institution. It presupposes, therefore, that the competent authority before granting the application will have to consider whether applicant before it is either a religious or linguistic minority, *Rekha Lakhi Totlani v. Sind Brahma Sikhya Sammelan*, (2007) 1 Mah LJ 225.

- (d) “degree” means any such degree as may, with previous approval of the Central Government, be specified in this behalf by the University Grants Commission, by notification in the Official Gazette;
- ⁷[(da) “educational rights of minorities” means the rights of minorities to establish and administer educational institutions of their choice;]
- (e) “Member” means a member of the Commission and includes the Chairperson;

3. The word “Scheduled” omitted by Act 18 of 2006, S. 2(i) (w.r.e.f. 23-1-2006).

4. Ins. by Act 18 of 2006, S. 2(ii) (w.r.e.f. 23-1-2006).

5. Omitted by Act 20 of 2010, S. 2(i) (w.e.f. 1-9-2010). Prior to omission it read as:

(b) “college” means a college or teaching institution (other than a University) established or maintained by a person or group of persons from amongst a minority community;

6. Ins. by Act 18 of 2006, S. 2(iii) (w.r.e.f. 23-1-2006).

7. Ins. by Act 18 of 2006, S. 2(iv) (w.r.e.f. 23-1-2006).

- (f) “minority”, for the purpose of this Act, means a community notified as such by the Central Government*;
- ⁸[(g) Minority Educational Institution” means a college or an educational institution established and administered by a minority or minorities;]

CASE LAW ► Minority Educational Institutions.—To become eligible to avail of the protection under Article 30(1) of the Constitution, not only should the educational institution be established and administered by the minority community, but it should also primarily caters to the needs of the said minority community, *Delhi Sikh Gurudwara Management Committee v. Union of India*, (2008) 106 DRJ 241 (Del).

- (h) “prescribed” means prescribed by rules made under this Act;
- (i) “qualification” means a degree or any other qualification awarded by a University;
- (j) ⁹[* * *]
- (k) “technical education” has the meaning assigned to it in clause (g) of Section 2 of the All India Council for Technical Education Act, 1987 (52 of 1987);
- (l) “University” means a University defined under clause (f) of Section 2 of the University Grants Commission Act, 1956 (3 of 1956), and includes an institution deemed to be a University under Section 3 of that Act, or an institution specifically empowered by an Act of Parliament to confer or grant degrees.

CHAPTER II

THE NATIONAL COMMISSION FOR MINORITY EDUCATIONAL INSTITUTIONS

3. Constitution of National Commission for Minority Educational Institutions.—(1) The Central Government shall, by notification in the Official Gazette, constitute a body to be known as the National Commission for Minority Educational Institutions to exercise the powers conferred on, and to perform the functions assigned to, it under this Act.

(2) The Commission shall consist of a Chairperson and ¹⁰[three members] to be nominated by the Central Government.

4. Qualifications for appointment as Chairperson or other Member.—(1) A person shall not be qualified for appointment as the Chairperson unless he,—

- (a) is a member of a minority community; and
- (b) has been a Judge of a High Court.

* In exercise of the powers conferred by clause (f) of Section 2 of the National Commission for Minority Educational Institutions Act, 2004 (2 of 2005), the Central Government hereby notifies the communities, viz., Muslims, Christians, Sikhs, Buddhists, Zoroastrians (Parsis) and Jains as minority communities for the purposes of the said Act.

2. This issues with the approval of the competent authority. [Vide S.O. 1477(E), dt. 6-6-2014]

8. Subs. by Act 20 of 2010, S. 2(ii) (w.e.f. 1-9-2010).

9. Omitted by Act 18 of 2006, S. 2(v) (w.r.e.f. 23-1-2006). Prior to omission it read as:

“(j) “Scheduled University” means a University specified in the Schedule;”

10. Subs. for “two members” by Act 20 of 2010, S. 3 (w.e.f. 1-9-2010).

(2) A person shall not be qualified for appointment as a Member unless he,—

- (a) is a member of a minority community; and
- (b) is a person of eminence, ability and integrity.

5. Term of office and conditions of service of Chairperson and Members.—(1) Every Member shall hold office for a term of five years from the date on which he assumes office.

(2) A Member may, by writing under his hand addressed to the Central Government, resign from the office of Chairperson or, as the case may be, of Member at any time.

(3) The Central Government shall remove a person from the office of Member if that person—

- (a) becomes an undischarged insolvent;
- (b) is convicted and sentenced to imprisonment for an offence which, in the opinion of the Central Government, involves moral turpitude;
- (c) becomes of unsound mind and stands so declared by a competent court;
- (d) refuses to act or becomes incapable of acting;
- (e) is, without obtaining leave of absence from the Commission, absent from three consecutive meetings of the Commission; or
- (f) in the opinion of the Central Government, has so abused the position of Chairperson or Member as to render that person's continuance in office detrimental to the public interest:

Provided that no person shall be removed under this clause until that person has been given an opportunity of being heard in the matter.

(4) A vacancy caused under sub-section (2) or otherwise shall be filled by fresh nomination and a person so nominated shall hold office for the unexpired period of the term for which his predecessor in office would have held office if such vacancy had not arisen.

(5) The salaries and allowances payable to, and the other terms and conditions of service of, the Chairperson and Members shall be such as may be prescribed.

6. Officers and other employees of Commission.—(1) The Central Government shall provide the Commission with a Secretary and such other officers and employees as may be necessary for the efficient performance of the functions of the Commission under this Act.

(2) The salaries and allowances payable to, and the other terms and conditions of service of, the Secretary, officers and other employees appointed for the purpose of the Commission shall be such as may be prescribed.

7. Salaries and allowances to be paid out of grants.—The salaries and allowances payable to the Chairperson and Members and the administrative expenses, including salaries, allowances and pensions payable to the Secretary, officers and other employees referred to in Section 6, shall be paid out of the grants referred to in sub-section (1) of Section 14.

8. Vacancies, etc., not to invalidate proceedings of Commission.—No act or proceeding of the Commission shall be questioned or shall be invalid on the ground merely of the existence of any vacancy or defect in the constitution of the Commission.

9. Procedure to be regulated by Commission.—(1) The Commission shall meet as and when necessary at such time and place as the Chairperson may think fit.

(2) The Commission shall regulate its own procedure.

(3) All orders and decisions of the Commission shall be authenticated by the Secretary or any other officer of the Commission duly authorised by the Secretary in this behalf.

¹¹[CHAPTER III

RIGHT OF A MINORITY EDUCATIONAL INSTITUTION

10. Right to establish a Minority Educational Institution.—¹²[(1) Subject to the provisions contained in any other law for the time being in force, any person, who desires to establish a Minority Educational Institution may apply to the competent authority for the grant of no objection certificate for the said purpose.]

(2) The competent authority shall,—

- (a) on perusal of documents, affidavits or other evidence, if any; and
- (b) after giving an opportunity of being heard to the applicant,

decide every application filed under sub-section (1) as expeditiously as possible and grant or reject the application, as the case may be:

Provided that where an application is rejected, the competent authority shall communicate the same to the applicant.

(3) Where within a period of ninety days from the receipt of the application under sub-section (1) for the grant of no objection certificate,—

- (a) the competent authority does not grant such certificate; or
- (b) where an application has been rejected and the same has not been communicated to the person who has applied for the grant of such certificate,

it shall be deemed that the competent authority has granted a no objection certificate to the applicant.

(4) The applicant shall, on the grant of a no objection certificate or where the competent authority has deemed to have granted the no objection certificate, be entitled to commence and proceed with the establishment of a Minority Educational Institution in accordance with the rules and regulations, as the case may be, laid down by or under any law for the time being in force.

Explanation.—For the purposes of this section,—

11. Subs. by Act 18 of 2006, S. 3 (w.r.e.f. 23-1-2006).

12. Subs. by Act 20 of 2010, S. 4 (w.e.f. 1-9-2010).

- (a) “applicant” means any person who makes an application under sub-section (1) for establishment of a Minority Educational Institution;
- (b) “no objection certificate” means a certificate stating therein, that the competent authority has no objection for the establishment of a Minority Educational Institution.

CASE LAW ▶ Permission to start a minority educational institution.—Application for permission to start a minority educational institution cannot be entertained by the National Commission when a specific power for the purpose is conferred on the competent authority under Section 10, *State of Maharashtra v. Mehmuda Shikshan and Mahila Gramin Vikas Bahuudheshiya Sanstha*, 2009 SCC OnLine Bom 991.

▶ **Powers of NCMEI.**—NCMEI conferring minority status to an institution in midstream, which originally started as a secular institution, valid. Even if Section 10(1) requires a no-objection certificate for starting a minority institution (which appellant did not have), it should be harmoniously construed with Section 11(f). So construing, Section 11(f) powers are wide enough and NCMEI is empowered to decide any question directly or indirectly relating to minority educational status of an institution. This is clear from effect of wide expressions “all questions” and “relating to” in Section 11(f), *Sisters of St. Joseph of Cluny v. State of W.B.*, (2018) 6 SCC 772.

10-A. Right of a Minority Educational Institution to seek affiliation.—(1) A Minority Educational Institution may seek affiliation to any University of its choice subject to such affiliation being permissible within the Act under which the said University is established.

(2) Any person who is authorised in this behalf by the Minority Educational Institution, may file an application for affiliation under sub-section (1) to a University in the manner prescribed by the Statute, Ordinance, rules or regulations of the University:

Provided that such authorised person shall have right to know the status of such application after the expiry of sixty days from the date of filing of such application.]

CHAPTER IV

FUNCTIONS AND POWERS OF COMMISSION

11. Functions of Commission.—Notwithstanding anything contained in any other law for the time being in force, the Commission shall—

- (a) advice the Central Government or any State Government on any question relating to the education of minorities that may be referred to it;
- ¹³[(b) enquire, suo motu, or on a petition presented to it by any Minority Educational Institution, or any person on its behalf into complaints regarding deprivation or violation of rights of minorities to establish and administer educational institutions of their choice and any dispute relating to affiliation to a University and report its finding to the appropriate Government for its implementation;

13. Subs. by Act 18 of 2006, S. 4 (w.r.e.f. 23-1-2006).

- (c) intervene in any proceeding involving any deprivation or violation of the educational rights of the minorities before a court with the leave of such court;
- (d) review the safeguards provided by or under the Constitution, or any law for the time being in force, for the protection of educational rights of the minorities and recommend measures for their effective implementation;
- (e) specify measures to promote and preserve the minority status and character of institutions of their choice established by minorities;
- (f) decide all questions relating to the status of any institution as a Minority Educational Institution and declare its status as such;
- (g) make recommendations to the appropriate Government for the effective implementation of programmes and schemes relating to the Minority Educational Institutions; and
- (h) do such other acts and things as may be necessary, incidental or conducive to the attainment of all or any of the objects of the Commission.]

CASE LAW ► Scope of.—Commission has been empowered to decide all questions relating to the status of any institution as a Minority Educational Institution and declare its status as such, *Rafi Memorial Girls Higher Secondary School v. State of U.P.*, (2010) 81 ALR 408.

► **Certificate of declaration of minority status.**—Certificate of declaration of minority status is retrospectively applicable. Said certificate is only a declaration of existing status, and therefore, available even prior to date of declaration, *Corporate Educational Agency v. James Mathew*, (2017) 15 SCC 595.

► **Minority educational institution status.**—All questions relating to minority educational institution status, held, have to be decided by National Commission for Minorities. Sections 11(f) and 12-B of National Commission for Minority Educational Institutions Act, 2004 as amended are wholesome provisions for deciding all these issues, *Paramveer Albert Ekka Memorial College v. State of Jharkhand*, (2018) 6 SCC 788.

12. Powers of Commission.—(1) If any dispute arises between a minority educational institution and a ¹⁴[* * *] University relating to its affiliation to such University, the decision of the Commission thereon shall be final.

(2) The Commission shall, for the purposes of discharging its functions under this Act, have all the powers of a civil court trying a suit and in particular, in respect of the following matters, namely:—

- (a) summoning and enforcing the attendance of any person from any part of India and examining him on oath;
- (b) requiring the discovery and production of any document;
- (c) receiving evidence on affidavits;
- (d) subject to the provisions of Sections 123 and 124 of the Indian Evidence Act, 1872 (1 of 1872) requisitioning any public record or document or copy of such record or document from any office;
- (e) issuing commissions for the examination of witnesses or documents; and

14. The word "Scheduled" omitted by Act 18 of 2006, S. 5(a) (w.r.e.f. 23-1-2006).

(f) any other matter which may be prescribed.

¹⁵[(3) Every proceeding before the Commission shall be deemed to be a judicial proceeding within the meaning of Sections 193 and 228, and for the purposes of Section 196, of the Indian Penal Code (45 of 1860) and the Commission shall be deemed to be a civil court for the purposes of Section 195 and Chapter XXVI of the Code of Criminal Procedure, 1973 (2 of 1974).]

¹⁶[**12-A. Appeal against orders of the competent authority.**—(1) Any person aggrieved by the order of refusal to grant no objection certificate under sub-section (2) of Section 10 by the competent authority for establishing a Minority Educational Institution, may prefer an appeal against such order to the Commission.

(2) An appeal under sub-section (1) shall be filed within thirty days from the date of the order referred to in sub-section (1) communicated to the applicant:

Provided that the Commission may entertain an appeal after the expiry of the said period of thirty days, if it is satisfied that there was sufficient cause for not filing it within that period.

(3) An appeal to the Commission shall be made in such form as may be prescribed and shall be accompanied by a copy of the order against which the appeal has been filed.

(4) The Commission, after hearing the parties, shall pass an order as soon as may be practicable, and give such directions as may be necessary or expedient to give effect to its orders or to prevent abuse of its process or to secure the ends of justice.

(5) An order made by the Commission under sub-section (4) shall be executable by the Commission as a decree of a civil court and the provisions of the Code of Civil Procedure, 1908 (5 of 1908), so far as may be, shall apply as they apply in respect of a decree of a civil court.

12-B. Power of Commission to decide on the minority status of an educational institution.—(1) Without prejudice to the provisions contained in the National Minority Commission Act, 1992 (19 of 1992), where an authority established by the Central Government or any State Government, as the case may be, for grant of minority status to any educational institution rejects the application for the grant of such status, the aggrieved person may appeal against such order of the authority to the Commission.

(2) An appeal under sub-section (1) shall be preferred within thirty days from the date of the order communicated to the applicant:

Provided that the Commission may entertain an appeal after the expiry of the said period of thirty days, if it is satisfied that there was sufficient cause for not filing it within that period.

15. *Ins.* by Act 18 of 2006, S. 5(b) (w.r.e.f. 23-1-2006).

16. *Ins.* by Act 18 of 2006, S. 6 (w.r.e.f. 23-1-2006).

(3) An appeal to the Commission shall be made in such form as may be prescribed and shall be accompanied by a copy of the order against which the appeal has been filed.

(4) On receipt of the appeal under sub-section (3), the Commission may, after giving the parties to the appeal an opportunity of being heard ¹⁷[* * *], decide on the minority status of the educational institution and shall proceed to give such directions as it may deem fit and, all such directions shall be binding on the parties.

Explanation.—For the purposes of this section and Section 12-C, “authority” means any authority or officer or commission which is established under any law for the time being in force or under any order of the appropriate Government, for the purpose of granting a certificate of minority status to an educational institution.

CASE LAW ▶ Establishment of minority educational institution.—Commission does not have power to declare any existing institution as minority one. Commission being appellate authority against any order of refusal regarding grant of no-objection certificate, could not pass any order of declaration, *Kiran Subbha v. State of W.B.*, (2008) 2 CHN 530.

12-C. Power to cancel.—The Commission may, after giving a reasonable opportunity of being heard to a Minority Educational Institution to which minority status has been granted by an authority or Commission, as the case may be, cancel such status under the following circumstances, namely:—

- (a) if the constitution, aims and objects of the educational institution, which has enabled it to obtain minority status has subsequently been amended in such a way that it no longer reflects the purpose or character of a Minority Educational Institution;
- (b) if, on verification of the records during the inspection or investigation, it is found that the Minority Educational Institution has failed to admit students belonging to the minority community in the institution as per rules and prescribed percentage governing admissions during any academic year.

12-D. Power of Commission to investigate matters relating to deprivation of educational rights of minorities.—(1) The Commission shall have the power to investigate into the complaints relating to deprivation of the educational rights of minorities.

(2) The Commission may, for the purpose of conducting any investigation pertaining to a complaint under this Act, utilise the services of any officer of the Central Government or any State Government with the concurrence of the Central Government or the State Government, as the case may be.

(3) For the purpose of investigation under sub-section (1), the officer whose services are utilised may, subject to the direction and control of the Commission,—

- (a) summon and enforce the attendance of any person and examine him;

17. The words “and in consultation with the State Government” omitted by Act 20 of 2010, S. 5 (w.e.f. 1-9-2010).

- (b) require the discovery and production of any document; and
- (c) requisition any public record or copy thereof from any office.

(4) The officer whose services are utilised under sub-section (2) shall investigate into any matter entrusted to it by the Commission and submit a report thereon to it within such period as may be specified by the Commission in this behalf.

(5) The Commission shall satisfy itself about the correctness of the facts stated and the conclusion, if any, arrived at in the report submitted to it under sub-section (4) and for this purpose the Commission may make such further inquiry as it may think fit.

12-E. Power of Commission to call for information, etc.—(1) The Commission, while enquiring into the complaints of violation or deprivation of educational rights of minorities shall call for information or report from the Central Government or any State Government or any other authority or organisation subordinate thereto, within such time as may be specified by it:

Provided that,—

- (a) if the information or report is not received within the time stipulated by the Commission, it may proceed to inquire into the complaint;
- (b) if, on receipt of information or report, the Commission is satisfied either that no further inquiry is required, or that the required action has been initiated or taken by the concerned Government or authority, it may not proceed with the complaint and inform the complainant accordingly.

(2) Where the inquiry establishes violation or deprivation of the educational rights of the minorities by a public servant, the Commission may recommend to the concerned Government or authority, the initiation of disciplinary proceedings or such other action against the concerned person or persons as may be deemed fit.

(3) The Commission shall send a copy of the inquiry report, together with its recommendations to the concerned Government or authority and the concerned Government or authority shall, within a period of one month, or such further time as the Commission may allow, forward its comments on the report, including the action taken, or proposed to be taken thereon, to the Commission.

(4) The Commission shall publish its inquiry report and the action taken or proposed to be taken by the concerned Government or authority on the recommendations of the Commission.

12-F. Bar of jurisdiction.—No court (except the Supreme Court and a High Court exercising jurisdiction under Articles 226 and 227 of the Constitution) shall entertain any suit, application or other proceedings in respect of any order made under this Chapter.]

13. Financial and administrative powers of Chairperson.—The Chairperson shall exercise such financial and administrative powers as may be vested in him by the rules made under this section:

Provided that the Chairperson shall have authority to delegate such of the financial and administrative powers as he may think fit to any Member or Secretary or any other officer of the Commission subject to the condition that such Member or Secretary or officer shall, while exercising such delegated powers, continue to act under the direction, control and supervision of the Chairperson.

CHAPTER V

FINANCE, ACCOUNTS AND AUDIT

14. Grants by Central Government.—(1) The Central Government shall, after due appropriation made by Parliament by law in this behalf, pay to the Commission by way of grants such sums of money as the Central Government may think fit for being utilised for the purposes of this Act.

(2) The Commission may spend such sums of money as it thinks fit for performing the functions under this Act, and such sums shall be treated as expenditure payable out of the grants referred to in sub-section (1).

15. Accounts and audit.—(1) The Commission shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form as may be prescribed by the Central Government in consultation with the Comptroller and Auditor-General of India.

(2) The accounts of the Commission shall be audited by the Comptroller and Auditor-General at such intervals as may be specified by him and any expenditure incurred in connection with such audit shall be payable by the Commission to the Comptroller and Auditor-General.

(3) The Comptroller and Auditor-General and any person appointed by him in connection with the audit of the accounts of the Commission under this Act shall have the same rights and privileges and the authority in connection with such audit as the Comptroller and Auditor-General generally has in connection with the audit of Government accounts and, in particular, shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect any of the offices of the Commission.

16. Annual report.—The Commission shall prepare, in such form and at such time, for each financial year, as may be prescribed, its annual report, giving a full account of its activities during the previous financial year and forward a copy thereof to the Central Government.

17. Annual report and audit report to be laid before Parliament.—The Central Government shall cause the annual report, together with a memorandum of action taken on the advice tendered by the Commission under Section 11 and the reasons for the non-acceptance, if any, of any such advice, and the audit report to be laid as soon as may be after they are received before each House of Parliament.

CHAPTER VI
MISCELLANEOUS**18. Power to amend Schedule.**—¹⁸[* * *]

19. Chairperson, Members, Secretary, employees, etc., of Commission to be public servants.—The Chairperson, Members, Secretary, officers and other employees of the Commission shall be deemed to be public servants within the meaning of Section 21 of the Indian Penal Code (45 of 1860).

20. Directions by Central Government.—(1) In the discharge of its functions under this Act, the Commission shall be guided by such direction on questions of policy relating to national purposes, as may be given to it by the Central Government.

(2) If any dispute arises between the Central Government and the Commission as to whether a question is or is not a question of policy relating to national purposes, the decision of the Central Government shall be final.

21. Protection of action taken in good faith.—No suit, prosecution or other legal proceeding shall lie against the Central Government, Commission, Chairperson, Members, Secretary or any officer or other employee of the Commission for anything which is in good faith done or intended to be done under this Act.

22. Act to have overriding effect.—The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than this Act.

23. Returns or information.—The Commission shall furnish to the Central Government such returns or other information with respect to its activities as the Central Government may, from time to time, require.

24. Power to make rules.—(1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the provisions of this Act.

(2) In particular, and without prejudice to the generality of the foregoing powers, such rules may provide for all or any of the following matters, namely:—

- (a) the salaries and allowances payable to, and the other terms and conditions of the service of, the Chairperson and Members under sub-section (5) of Section 5 and of the Secretary, officers and other employees under sub-section (2) of Section 6;

18. Omitted by Act 18 of 2006, S. 7 (w.r.e.f. 23-1-2006). Prior to omission it read as:

“18. *Power to amend Schedule.*—(1) The Central Government if deems it fit, may, by notification in the Official Gazette, amend the Schedule by including therein any other University or omitting therefrom any University already specified therein and on the publication of such notification, such University shall be deemed to be included in or, as the case may be, omitted from the Schedule.

(2) Every notification issued under sub-section (1), shall be laid before each House of Parliament.”.

¹⁹[(aa) the forms in which appeal under sub-section (3) of Section 12-A and sub-section (3) of Section 12-B shall be made;]

- (b) the financial and administrative powers to be exercised by the Chairperson under Section 13;
- (c) the form in which the annual statement of accounts shall be prepared under sub-section (1) of Section 15;
- (d) the form in, and the time at, which the annual report shall be prepared under Section 16;
- (e) any other matter which is required to be, or may be, prescribed.

(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

25. Power to remove difficulties.—(1) If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient, for removing the difficulty:

Provided that no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before each House of Parliament.

26. Repeal and saving.—(1) The National Commission for Minority Educational Institutions Ordinance, 2004 (Ord. 6 of 2004) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

THE SCHEDULE

²⁰[* * *]

20. *Omitted by Act 18 of 2006, S. 9 (w.r.e.f. 23-1-2006). Prior to omission it read as:*

THE SCHEDULE
[See Section 2(j)]

Sl. No.	Name of the University
1.	University of Delhi
2.	North-Eastern Hill University
3.	Pondicherry University
4.	Assam University
5.	Nagaland University
6.	Mizoram University
